

GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
LOK SABHA
UNSTARRED QUESTION NO - 2695
ANSWERED ON – 09/03/2026

MECHANISM TO MONITOR TRAINING CENTRES UNDER PMKVY

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Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether it is a fact that serious complaints have been received under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) regarding pressure on training centres in some States to meet the targets and fake attendance of students being recorded by the centre operators in greed of getting funds under the scheme;
- (b) if so, whether any punitive action has been taken against such centres and any new mechanism has been developed to monitor the centres, and if so, the details thereof;
- (c) whether the Government is considering for setting up of mobile training units in rural and tribal areas of Maharashtra, to ensure reach of PMKVY and develop curriculum as per local language and culture so that eligible candidates can avail the benefits of the scheme; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

(a) & (b) PMKVY 4.0, the current version of the Pradhan Mantri Kaushal Vikas Yojana under implementation since FY 2022–23, is a demand-driven scheme. Allocation of training targets is based on the evaluation of proposals received from the Project Implementing Agencies.

To enhance scalability, quality assurance, and monitoring, the Ministry of Skill Development and Entrepreneurship (MSDE) has established the Kaushal Samiksha Kendra (KSK) for independent oversight. The KSK facilitates both virtual and physical inspections of Skill India Centres (SICs) across the country.

MSDE regularly monitors Skill Training Centres. As on 31.12.2025, MSDE conducted virtual monitoring of 3,695 training centres across India. In addition, regular physical inspections are carried out by PMKVY State and District Coordinators to identify gaps and improve training quality. As part of this effort, 2,393 centres were physically inspected. During these inspections, the irregularities observed were lack of presence of candidates at the time of inspection, inadequate infrastructure, mismatch in attendance records etc.

Based on these findings, the Ministry has taken several actions to ensure better quality training. A brief of the actions taken by the Ministry for monitoring quality assurance is presented below:

- i. 383 centres were found non-compliant after inspections and data verification.
- ii. Actions initiated include issuance of Show Cause Notices, suspension of the Training center, stoppage of payments, cancellation of accreditation & affiliation, blacklisting, recovery of payments, and other penal actions including filing of FIRs.

The Ministry has taken following measures to strengthen monitoring, transparency and accountability in the scheme to prevent recurrence:

- i. The enrolment of the candidates under PMKVY scheme is Aadhaar based to ensure that fake enrolments do not occur under the scheme.
- ii. Training centres are mandated to ensure AEBAS attendance for all candidates under PMKVY, using face authentication and geo-fencing–based verification to prevent fraudulent activities and track candidate attendance, which is directly linked to payments to training centres.
- iii. Awarding Bodies, Training Partners and State Government have been directed to conduct on ground monitoring of the training activities.
- iv. Revised monitoring guidelines under PMKVY 4.0 have been issued and in cases of non-compliance, appropriate penalties including blacklisting, suspension, financial recoveries and legal action as per the Penalty Grid are imposed to ensure accountability and prevent any misuse of public funds.
- v. Formalized tranche-wise pre-payment verification process and checklist for consistent validation before fund disbursement.
- vi. Training centres are being monitored effectively through various methodologies such as call validation, surprise visits, etc.
- vii. Further, Standard Operating Procedure for Assessment and Certification under PMKVY 4.0 has been prepared to ensure fair, transparent and standardized assessments and certification.
- viii. In cases of non-compliance, appropriate penalties including blacklisting, suspension, financial recoveries and legal action as per the Penalty Grid are imposed to ensure accountability and prevent any misuse of public funds.

(c) & (d) Under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0, outreach and mobilization are supported through various initiatives such as Kaushal Melas, digital outreach through the Skill India Digital Hub (SIDH), and mobilization activities undertaken by the respective Project Implementing Agencies (PIAs). At present, there is no specific provision for setting up Mobile Training Units under PMKVY 4.0. However, the scheme follows a demand-driven approach and provides opportunities for skill development, reskilling and upskilling across the country, including in rural, backward and tribal areas, subject to fulfilment of the prescribed eligibility criteria.

Further, under PMKVY, efforts are made to ensure that training remains relevant to local needs and accessible to candidates. Job roles and curricula are aligned with the National Skills Qualification Framework (NSQF) and are developed based on inputs from Sector Skill Councils (SSCs), industry consultations and District Skill Development Plans (DSDPs). Training materials are made available in both English and Hindi and are also translated into regional languages, wherever required, to facilitate better understanding of the training content by the candidates.
